

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 6/2001

Tuesday this the 2nd day of January, 2001.

CORAM

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

K.Ashokan  
S/o Kegu  
Chief Travelling Ticket Inspector  
Grade II, Sleeper Section.  
Cannanore.

Applicant

By advocate Mr. V.B.Harinarayan

Versus

1. Union of India represented by  
Secretary  
Ministry of Railways  
New Delhi.
2. Senior Divisional Commercial Manager  
Southern Railway, Palakkad. Respondents

By advocate Mr.James Kurien

The application having been heard on 2nd January, 2001,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

Applicant, Chief Travelling Inspector, Grade II,  
Sleeper Section, Kannur, has filed this application praying  
that the order of the 2nd respondent Annexure A-1 placing him  
under suspension may be cancelled and for a declaration that  
the entire disciplinary proceedings initiated against him is  
vitiates by malafides and is therefore highly illegal,  
arbitrary and unjust.

2. When the application came up for hearing today,  
learned counsel of the applicant submitted that the applicant  
would be satisfied if he is permitted to make a representation  
to the 2nd respondent seeking revocation of the suspension and

if the 2nd respondent is directed to consider the representation and to give him an appropriate reply within a reasonable time. Mr. James Kurien, learned counsel appearing for the respondents submitted that the application may be disposed of as suggested by the learned counsel of the applicant.

3. In the result, as agreed to by the learned counsel on either side, we dispose of this application permitting the applicant to make a representation to the 2nd respondent seeking revocation of the suspension, within a week and with a direction to the 2nd respondent that if such a representation is received, the same shall be considered and a speaking order be served on the applicant as early as possible at any rate not later than two months from the date of receipt of the representation. No order as to costs.

Dated 2nd January, 2001.



T.N.T.NAYAR  
ADMINISTRATIVE MEMBER

aa.



A.V.HARIDASAN  
VICE CHAIRMAN

Annexure referred to in this order:

A1: True copy of order No.JK VO/1194/2000 dated 25.5.2000 issued by the 2nd respondent.